

[Placed in Library See No. LT 1984/92]

- 6 A copy of the Twentieth Annual Report (Hindi and English versions) pertaining to the Execution of the Provisions of the Monopolies and Restrictive Trade Practices Act, 1969 or the period from the 1st January 1990 to the 31st December, 1990 under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969

[Placed in Library. See. No. LT-1985/92]

**Report of the Comptroller and Auditor General of India Union Government (No. 12 of 1991)- Commercial Hindustan Insecticides Ltd.**

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (Shri Rangarajan Kumaramangalam): Sir, on behalf of Dr. Chinta Mohan . I beg to lay on the Table:-

A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (No. 12 of 1991) -Commercial Hindustan Insecticides Limited under article 151 (1) of the Constitution.

[Placed in Library. See No. LT-1986/92]

**Notifications under general Insurance Business (Nationalisation) Act, 1972 and Life Insurance Corporation Act, 1956,etc**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESH-

WAR THAKUR): Sir, on behalf of Shri Dalbir Singh. I beg to lay on the Table-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 17A of the General Insurance Business (Nationalisation) Act, 1972:-

(i) The General Insurance (Rationalisation of Pay Scales and other Conditions of Service of Officers) (Amendment) Scheme, 1992 published in Notification No. S.O. 200 (E) in Gazette of India dated the 10th March, 1992.

(ii) The General Insurance (Rationalisation of Pay Scales and other Conditions of Service of (Amendment) Scheme, 1992 published in Notification No. S.O. 201 (E) in Gazette of India dated the 10th March, 1992. [Placed in Library. See No. LT-1987/192]

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956:-

(i) The Life Insurance Corporation of India (Daily Allowance and Hotel Charges to Employees on Tour) (Amendment Rules, 1992 Published in Notification No. G.S.R. 322 (E) in Gazette of India dated the 10th March, 1992.

(ii) The Life Insurance Corporation of India (Special Area Allowance) (Amendment) Rules, 1992 Published in Noti-

fication No. G.S.R. 23(E) in Gazette of India dated the 10th March, 1992.

- (iii) The Life Insurance Corporation of India, Class-I Officers (Revision of Terms and Conditions of Service) (Amendment Rules, 1992) Published in Notification No. G.S.R. 324 (E) in Gazette of India dated the 10th March, 1992.

- (iv) The Life Insurance Corporation of India Development Officers (Revision of Terms and conditions of Service) (Amendment Rules, 1992) Published in Notification No. G.S.R. 325 (E) in Gazette of India dated the 10th March, 1992.

[Placed in Library. See No. LT-1988/92]

- (3) A copy of the Notification No. G.S.R. 328 (E) (Hindi and English versions) published in Gazette of India dated the 13th March, 1992 seeking to permit with effect from the 1st March, 1992 the bringing into India, of gold in any form, including ornaments and articles by a passenger being a person of Indian Nationality or origin as part of his baggage, while coming to India from any Country outside India, issued under section 13 of the Foreign Exchange Regulation Act, 1973.

[Placed in Library See No. LT-1989/92]

- (4) A copy of the Securities and Exchange Board of India (Terms and Conditions of Service of Chairman

and Members Amendment Rules, 1992 (Hindi and English versions) published in Notification No. S.O. 242 (E) in Gazette of India dated the 27th March, 1992 under section 31 of the Securities and Exchange Board of India Board of India Ordinance, 1992.

[Placed in Library See No. LT-1990/92]

- (5) A copy of the Notification No. G.S.R. 407 (E) (Hindi and English versions) published in Gazette of India dated the 6th April, 1992 providing permission to exporters who have obtained post-bid letters of approval from the Exim Bank on behalf of the Working Group on Project Exports or the Exim Bank or an Authorised Dealer within their deleted powers, in respect of export of engineering goods on deferred payment terms, execution of turn-key projects/ civil construction contracts abroad or for the export of consultancy, technical or other service abroad issued under section 16 of the Foreign Exchange Regulation Act, 1973.

[Placed in Library See No. LT-1991/92]

- (6) A copy each of the following Notification (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:-

(i) The Syndicate Bank (Officers) Service (Amendment) Regulation, 1991 published in Notification No 1046/S/90/PD:IRD (0) in Gazette of India dated the 11th January, 1992.

(ii) The UCO Bank (Officers')

Service (Amendment) Regulations, 1991 Published in Notification No. PER/PCR/91/5122 in Gazette of India dated the 18th January, 1992.

[Placed in Library. See No. LT-1992/92]

- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 15 of the Government Savings Bank Act, 1973 :-

(i) The Post Office (Monthly Income Accounts) (Amendment) Rules, 1992 published in Notification No G.S.R.430 (E) in Gazette of India dated the 24th April, 1992.

(ii) The Post Office Time Deposit (Amendment) Rules, 1992 published in Notification No G.S.R.431 (E) in Gazette of India dated the 24th April, 1992.

[Placed in Library. See No. LT-1993/92]

- (8) A copy of the Kisan Vikas Patra (Amendment) Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 432(E) in Gazette of India dated the 24th April, 1992 under sub-Section (3) of section 12 of the Government Savings Certificates Act, 1959.

[Placed in Library See No-LT-1994/92]

- (9) A copy each of the following Ports (Hindi and English versions)

(i) Report of the Baitarani Gra-

mya Bank, Baripada, for the Year 1990-91 together with Accounts and Auditor's Report thereon.

[Placed in Library. See No. LT-1995/92]

- (ii) Report of the Langpi Dehangi Rural Bank, Diphu, for the Year 1990-91 together with Accounts and Auditor's Report thereon.

[Placed in Library. See No. LT-1996/92]

- (iii) Report of the Bhojpur- Rohtas Gramin Bank, Arrah, for the Year 1990-91 together with Accounts and Auditor's Report thereon.

[Placed in Library. See No. LT-1997/92]

- (10) A copy of the Coinage (Standard Weight and Remedy of the Two Rupees, Eleven Sides Coins Containing Copper 75 percent and Nickel 25 percent ) Rules, 1992 (Hindi and English versions) published in Notification No. S.O. 281 (E) in Gazette of India dated the 13th April, 1992 under subsection (3) of section 21 of the coinage Act, 1906.

[Placed in Library. See No LT-1981/92]

**Annual Report and Review on the working of the India Institute of Foreign Trade, New Delhi for 1990-91 and statement for delay in laying these papers etc.**

**THE DEPUTY MINISTER IN THE**